

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1397/2021**

This the 15<sup>th</sup> day of September, 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd Taraf, Age 63 years, S/o Abass Ali, R/o Village Muran Tali, BPO Dodaj (Topa), Tehsil Darhal District Rajouri, (Retired as VLW).

.....Applicant

(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt. Rural Development Department, Civil Secretariat, Jammu-180001.
2. Director, Rural Development Department, Jammu-180001.
3. Block Development Officer, Khawas District, Rajouri-185201.
4. The Accountant General (A&E), Shakti Nagar, Jammu and Kashmir, Jammu-180001.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G./Mr. Raghu Mehta, Sr. C.G.S.C.)

**ORDER  
ORAL**

Learned counsel for the applicant submits that the applicant retired from service in the year 2018. After his retirement, his case for pensionary benefits was forwarded to Respondent No. 4 for authorization of pensionary benefits in favour of the applicant. A communication dated 13.09.2018 was issued by Respondent No. 4 to Respondent No. 3, mentioning therein that the date of birth of the applicant has been mutilated both in words as well as in figures at first page of the service book and may be verified from the Administrative Department. In pursuance of the communication of Respondent No.4, the Respondent No. 3 got the date of birth of the applicant verified from the School as well as Board of School Education which was recorded as 15.04.1958 and the verification





certificate was forwarded to Director Rural Development and finally to Respondent No. 1 Commissioner/Secretary, RDD Department, Jammu. The Respondent No. 1 was under obligation to issue the verification certificate and forward the same to Respondent No. 3 who in turn had to forward the same to Respondent No. 4 so that the pension case of the applicant could be settled. However, due to the delay caused by Respondent No.1 till today the pension case of the applicant has not been settled.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat the O.A. as representation and take a decision on the same within a stipulated time frame.

3. Heard Mr. N.D. Qazi, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. and Mr. Nigam Mehta for Mr. Raghu Mehta, Sr. C.G.S.C. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within four weeks from today.

5. It is made clear that I have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Kdr/Arun*